

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

STARRED QUESTION NO:183
ANSWERED ON:15.12.2003
AMENDMENT IN CONTRACT LABOUR SYSTEM
A.F. GOLAM OSMANI;BASUDEB ACHARIA

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government has been actively considering amending the contract labour system in selected sectors;
- (b) if so, the details in this regard;
- (c) whether several trade unions have opposed this move of the Government;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (e): A statement is laid on the Table of the house.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 183 FOR 2003 REGARDING AMENDMENT IN CONTRACT LABOUR SYSTEM.

(a) & (b) : In the wake of economic liberalisation as well as judicial pronouncements and experience gathered in the administration of the Contract Labour (Regulation & Abolition) Act, 1970, the Government have received various proposals from social partners for amendments to the said Act. The proposals inter-alia relates to amendment of the provision regarding prohibition of employment of contract labour with a view to allow engagement of contract labour in certain peripheral/supportive activities of an establishment like sweeping, cleaning, security services etc.

(c) & (d) : The Central Trade Unions are, by and large, opposed to the idea of contracting out of services and jobs which are perennial in nature.

(e) : The Government is actively considering the proposal for amendments to the Act. However, before taking any final view in the matter, welfare of the Contract Labour will be taken into consideration.